



HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 7489 of 2026

Anuj Sharma

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Saumitra Dwivedi
Counsel for Opposite Party(s)	:	G.A., Hari Keshav, Shivendra Raj Singhal

Court No. - 69

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

Ref:- Criminal Misc. Correction Application No.7 of 2026.

1. Learned counsel for the applicant is permitted to correct the prayer clause, during the course of the day.
2. Heard learned counsel for the applicant.
3. Let the name "Vivek Saran" appearing in the first line of the first paragraph of the order dated 17.03.2026 be treated to be deleted and read as "Vinay Saran" and the words "Case Crime No.761 of 2026" appearing in the second line of the second paragraph of the same order be treated to be deleted and read as "Case Crime No.761 of 2025".
4. Accordingly the correction application is **allowed**, subject to the cost of Rs.1,000/- that shall be deposited by the applicant before the District Legal Service Authority, Meerut at the time of submitting the surety in the present case.

March 20, 2026
S.C.

(Arun Kumar Singh Deshwal,J.)